

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**IA No. 7/2011 in**  
**Petition No. 240/2009**

**Coram:** Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

**Date of Order: 24-5-2011**

**In the matter of:**

Application under Section 61, 62, 79 and 94 of the Electricity Act, 2003 for Interim/Provisional Tariff Pending Determination of tariff for the tariff period 2009-14

**And**

**In the matter of:**

Damodar Valley Corporation, Kolkata

.....**Petitioner**

**Vs**

1. West Bengal State Electricity Distribution Co. Ltd. , Kolkata
2. Jharkhand State Electricity Board, Ranchi

... **Respondents**

**ORDER**

Damodar Valley Corporation (DVC), the petitioner herein has filed Petition No. 240/2009 for determination of tariff of its generating stations and transmission system during the tariff period 2009-14 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. Subsequently, the petitioner has filed IA No. 7/2011 for determination of provisional tariff for DVC to be



charged for the tariff period starting 1.4.2009, pending the decision of the Commission in Petition No. 240/2009.

2. The petitioner in its letter dated 20.5.2011 has submitted that it intends to withdraw the IA in view of the regulation of the Commission notified on 2.5.2011 providing for provisional tariff pending final determination of tariff. Accordingly, it has been requested that the IA be treated as withdrawn.

3. Taking note of the submission of the petitioner, we allow the request and accordingly the IA is dismissed as withdrawn.

Sd/-

**(M.Deena Dayalan)**  
**Member**

Sd/-

**(V.S.Verma)**  
**Member**

Sd/-

**(S.Jayaraman)**  
**Member**

Sd/-

**(Dr. Pramod Deo)**  
**Chairperson**

